

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 607  
IB-1091/PB/2020  
IA/426/2021

**IN THE MATTER OF:**

**M/s. CFM Assest Reconstruction Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**Mrs. Ragini Jain**

**...RESPONDENT**

**Section**

**U/s 95(1) of IBC, 2016**

**Order delivered on 15.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant:** Adv. Ruchi Kholi, Adv. Anuj Rathee, Adv.  
Akash Gupta.

**For the RP** : Adv. Sonakshi Dhiman Dhingra

**For the Respondent** :

**ORDER**

**IA/426/2021**

Ld. Counsel on behalf of the Resolution Professional is present.  
Personal Guarantor is already declared set **ex parte**, list for consideration of  
the report on **14.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**